

The Prevention of Corruption (Uttar Pradesh Amendment) Act, 1991 Act 4 of 1991

Keyword(s): Corruption, Election, Public Duty, Public Servant, Authority

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No. 445(2)/XVII-V-1-1(KA) 30-1990

Dated Lucknow, February 27, 1991

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Bhrastachar Nivaran (Uttar Pradesh Sanshodhan) Adhiniyam, 1991 (Uttar Pradesh Adhiniyam Sankhya 4 of 1991) as passed by the Uttar Pradesh Legislature and assented to by the President on February 26, 1991.

THE PREVENTION OF CORRUPTION (UTTAR PRADESH AMEND-MENT) ACT, 1991

The Creston is the No. 10 (U. P. Act. No. 4 of 1991)

[As passed by the U. P. Legislature]

An ACT

further to amend the Prevention of Corruption Act, 1988 in its application to Uttar Pradesh.

IT IS HEREBY enacted in the Forty-second Year of the Republic of India as follows:

Short title, extend and commencement.

- 1. (1) This Act may be called the Prevention of Corruption (Uttar Pradesh Amendment) Act, 1991.
 - (2) It shall extend to the whole of Uttar Pradesh.
 - (3) It shall be deemed to have come into force on September 1, 1990.

2. In section 19 of the Prevention of Corruption Act, 1988 hereinafter referred to as the principal Act, in sub-section (1), after clause (c), the following clause shall be inserted, namely:

Amendment of section 19 of Act no. 49 of 1988

"(d) Notwithstanding anything contained in clause (c), the State Government may, where it considers necessary so to do, require the authority referred to in clause (c), to give previous sanction within the period specified in this behalf and if the said authority fails to give the previous sanction within such period, the previous sanction may be given by the State Government.

Explanation:—(1) For the purposes of this clause "authority" does not include any authority under the control of the Central Government.

(2) For removal of doubts it is hereby declared that the power of the State Government under this clause may be exercised also in a case where the authority referred to in clause (c) has earlier refused to give the previous sanction."

U.P. Ordinance No. 21 of 1990 3. (1) The Prevention of Corruption (Uttar Pradesh Amendment) Ordinance, 1990 is hereby repealed.

Repeal and

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act, as amended by the said Ordinance, referred to in sub-section (1) shall be deemed to have been done or taken under the corresponding provisions of the principal Act, as amended by this Act, as if the provisions of this Act were in force at all material times.

By order,
R. D. MATHUR,

Joint Secretary and Joint

Legal Remembrancer.